

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4016
ANSWERED ON:03.12.2010
REGULARIZATION OF UNAUTHORISED COLONIES IN DELHI
Agarwal Shri Jai Prakash;Sugumar Shri K.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the salient features of the Gazette of India Notification dated June 16, 2008 regarding regularization of unauthorised colonies in Delhi;
- (b) whether the Union Government has issued required guidelines for deciding the eligibility of the colony for regularization;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor alongwith the time by which it is likely to be finalized;
- (e) whether the Union Government has sought clarification from the Government of National Capital Territory of Delhi in this regard; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The Regulations for Regularization of Unauthorized Colonies in Delhi was notified by Delhi Development Authority (DDA) on 24.3.2008 and amendment to this Regulation was notified on 16.6.2008. The salient features of the Notification dated 16.6.2008 are as follows:

4.6.1 Soon after the requirements of Clause 4 of the Regulations are fulfilled by the residents of the colony, the Government of National Capital Territory of Delhi (GNCTD) may issue a Provisional Regularization Certificate to that Unauthorised colony. The local body/DDA and GNCTD would complete the prescribed formalities before formal regularization of the unauthorized colony as prescribed under clause 5 of the Regulations within a period of 12 months from the date of issue of the Provisional Certificate. Lt. Governor, Delhi may relax the time limit in respect of individual colonies as provided in clause 5.11 of the Regulations.

4.6.2 However, this certificate cannot be issued to unauthorized colony/habitations inhabited by affluent sections.

4.6.3 However, the final boundary of these colonies would be fixed by the GNCTD only after completing all requisite formalities including those in clause 3 of the regulations.

(b)&(c): The Revised Guidelines for Regularization of Unauthorised colonies were issued by the Central Government in 2007. The salient aspects for deciding the eligibility include:-

- i) Unauthorized colonies as existed as per aerial survey of 2002 will be eligible for regularization.
- ii) Habitations existing as on 31.3.2002 that have come up as extension to village abadi and have not been notified as Lal Dora extension to village abadi would be eligible for regularization.
- iii) The Guidelines do not relate to unauthorized colonies inhabited by affluent sections.

As per the Revised Guidelines, the following types of colonies or parts thereof would not be considered for regularization:-

- a) Colonies/parts of colonies falling in notified or reserved forest areas.
- b) Colonies/parts of colonies which pose hindrances in the provision of infrastructure facilities or fall in the area of ROW of existing/proposed railway lines; Master Plan roads and major/trunk water supply and sewerage lines.
- c) Colonies where more than 50% plots are un-built on the date of formal announcement of regularization scheme. However, plots, which have been built up in the above mentioned colonies, even after 31.3.2002 and till the date of formal announcement of regularization scheme, will be taken into consideration for deciding the eligibility of the colony for regularization.

d) No regularization would be done, of colonies or parts of colonies, whether on private or public land, if it violates the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958

(d) to (f): Do not arise in view of answer at (b)&(c) above.